

BARAUNI OIL REFINERY

196. **SHRIMATI JYOTSNA CHANDA**
Will the Minister of **PETROLEUM AND CHEMICALS** be pleased to state :

(a) the crude oil output of **Barauni Refinery** per day in terms of metric tons;

(b) the storage capacity of **Crude Oil** at **Barauni refinery**;

(c) when crude pipeline was snapped due to recent floods in **North Bengal** and how much crude the **Barauni Refinery** had in its storage at that time; and

(d) on what date due to shortage of crude consequent upon the dislocation of the crude pipeline, the **Barauni Refinery** was shut down?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI RAGHURAMIAH)

(a) The crude throughput was at an average of 5540 tonnes per operating day during **April 1968** to **September 1968**.

(b) About 30,000 tonnes at present.

(c) Yes; on 5-10-68 the crude pipeline was snapped near **Tiesta Bridge** in **North Bengal**. The total pumpable stock in the refinery tankage was 16,900 tonnes.

(d) The atmospheric vacuum unit of the refinery was shut down on 16-10-68 (**Morning**).

CENTRAL ENGINEERING SERVICES OF C.P.W.D.

197. **SHRI S. D. SOMASUNDARAM** :
Will the Minister of **WORKS, HOUSING AND SUPPLY** be pleased to state :

(a) whether it is a fact that the **Supreme Court** has already given a ruling that vacancies arising in a year due to some reservations cannot be carried over to subsequent years; and

(b) if so, whether the said ruling is applicable in regard to the filling up of class I and class II posts in the **Central Engineering Services of C.P.W.D.**?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) It is a fact that the **Supreme Court** has

given a ruling that unrestricted carry forward of vacancies reserved for **Scheduled Castes** and **Scheduled Tribes** would be unconstitutional.

(b) Yes.

RECRUITMENT OF CLASS I OFFICERS IN C.P.W.D.

198. **SHRI S. D. SOMASUNDARAM** :
Will the Minister of **WORKS, HOUSING AND SUPPLY** be pleased to state :

(a) whether it is a fact that the **Study Team** headed by **Shri M. Govinda Reddy** has prescribed certain years of experience for the class I direct recruits before considering them for promotion as confirmed in the **Lok Sabha** by the then Minister accepting these recommendations for implementing them;

(a) if so, whether it is being observed in actual practice; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH)
(a) Yes.

(b) and (c). Government have decided to follow the eligibility period of 5 years for promotion as **Executive Engineer** in the **C.P.W.D.** as recommended by the **Govinda Reddy Study Team** with effect from 1st **January, 1967**. Certain relaxations have, however, been made for the following reasons :

(i) It was decided in consultation with the **Union Public Service Commission** that 4 **Assistant Executive Engineers (Civil)** and 2 **Assistant Executive Engineers (Electrical)**, be promoted to the rank of **Executive Engineer** before completing 5 years of service on ground of equity as their batchmates had similarly been promoted prior to 1st **January, 1967**.

(ii) To redress the imbalance now existing in the promotion quota of **Class I** direct recruits and **Class II** promotees, in the grade of **Executive Engineer**, the **Union Public Service Commission** have been moved to